

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 161/TT/2021**

- Subject** : Petition for determination of transmission tariff of the RVPNL-owned transmission lines/system connecting with other States and intervening transmission lines incidental to inter-State transmission of electricity for inclusion in the POC transmission charges for 2019-20 period.
- Date of Hearing** : 24.11.2022
- Coram** : Shri I. S. Jha, Member  
Shri Arun Goyal, Member  
Shri P.K. Singh, Member
- Petitioner** : Rajasthan Rajya Vidyut Prasaran Nigam Limited
- Respondents** : Power Grid Corporation of India Limited and others (10)
- Parties Present** : Ms. Poorva Saigal, Advocate, RRVPNL  
Shri Ravi Nair, Advocate, RRVPNL  
Shri S.S. Raju, PGCIL  
Shri Swapnil Verma, CTUIL  
Ms. Kavya Bhardwaj, CTUIL

**Record of Proceedings**

The case was called out for hearing.

2. The learned counsel for the Petitioner submitted that the instant petition has been filed for determination of tariff of 16 ISTS lines owned by RRVPNL and for inclusion in PoC charges for 2019-20 period. 10 lines are natural ISTS line while 6 lines are certified as ISTS lines by NRPC in its 48th meeting dated 2.9.2020. As per the directions vide RoP dated 26.7.2022, the Petitioner has amended the memo of parties and filed the information sought vide affidavit dated 17.8.2022;

3. The representative of CTUIL, Respondent No. 12, submitted that information as directed vide RoP dated 26.7.2022 has been filed vide affidavit 3.10.2022 which may be considered.

4. After hearing the parties, the Commission directed the Petitioner to submit the single-line diagram of Asset-15 (400 kV D/C Chittorgarh-Bhilwara Transmission Line) and Asset-16 (400 kV D/C Bhilwara-Ajmer Line) under intra-State transmission system on



affidavit, by 19.12.2022, with a copy to the Respondents. The Commission also directed the Petitioner to submit the information within the specified time and observed that no extension of time shall be granted.

5. The Petition shall be listed for further hearing on 5.1.2023.

**By order of the Commission**

sd/-  
(V. Sreenivas)  
Joint Chief (Law)

